

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) No.142/2020

In the matter of:

Kapil Jain

Appellant

Vs

Registrar of Companies & Anr

Respondent

Present:

Mr. Shreyans Singhvi, Advocate for the appellant.

Ms. Jaikriti S Jadeja, Advocate for R2.

Mr Rajpal Singh and Mr Jeevesh Mehta, Advocates for R1(ROC).

ORDER

23.02.2021-Proxy counsel Mr. Shreyans Singhvi submits that due to personal difficulty the appellant counsel is unable to conduct the case, therefore, he is seeking adjournment. Prayer allowed. Respondents have filed the reply affidavit which are taken on record. Let the matter be fixed For Admission (After Notice) on **22nd March, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

Bm/Kam